

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

Customs Appeal No. 86551 of 2015

(Arising out of Order-in-Original No. 02/2015-16/COMMR. NS-III/JNCH dated 16.04.2015 passed by the Commissioner of Customs, Nhava Sheva-III, Mumbai Zone-II.)

Mr. Ashok Gawri

.....Appellant

VERSUS

**Commissioner of Customs, Nhava Sheva-III,
Mumbai Zone-II**

.....Respondent

APPEARANCE:

Shri Vinod Parekh, Sr. Manager for the Appellants

Shri Jitesh Jain, Joint Commissioner, Authorised Representative for the Respondent

CORAM:

**HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MS. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

Date of Hearing: 02.09.2025
Date of Decision: 02.09.2025

The appeal is dismissed as withdrawn. For order, see order in Customs Appeal No. 86547 of 2015.

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**

**(R. Bhagya Devi)
Member (Technical)**

Prasad